
(2020) 07 SHI CK 0037
In the High Court Of Himachal Pradesh
Case No : CMPMO No. 184 Of 2018

Prem Lal	Vs	APPELLANT
Nasera Begum		RESPONDENT

Date of Decision : 23-07-2020

Acts Referred:

Citation : (2020) 07 SHI CK 0037

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Ashwani K. Sharma, Ishan Sharma, Bhardwaj

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Learned Senior Advocate, appearing for the petitioner submits that these proceedings can be closed by ordering that the land of the petitioner be demarcated by the Competent Revenue Authority.
2. Learned Counsel for the respondent submits that without prejudice to the rights of the respondent, this order can be passed and the proceedings can be closed.
3. In view of the above, without commenting upon the merit of the proceedings, same are ordered to be closed, however, with the direction that in the event of the petitioner approaching the Competent Revenue Authority for the purpose of demarcation of his land, needful shall be done by the authority concerned within a period of six weeks as from the date of filing of the application, in accordance with law. Miscellaneous applications, if any, also disposed of.